

(a) whether there is any 'Reservation Cell' in Mahanagar Telephone Nigam Ltd. Delhi to take care of the complaints of Scheduled Castes/Scheduled Tribes employees;

(b) if so, the details thereof;

(c) whether any complaints regarding their problems have been received during 1989-90; and

(d) if so, the details thereof and number of complaints resolved out of them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS(SHRI RAJESH PILOT): (a) and (b). Yes, Sir. A 'SC/ST Cell' comprising of one Liaison Officer of the rank of Deputy General Manager, one Deputy Liaison Officer of the rank of Assistant General Manager with Secretariat staff is functioning in Mahanagar Telephone Nigam Ltd., Delhi.

(c) and (d): Yes, Sir. A total of 34 complaints of general nature concerning service matters were received during 1989-90. All these complaints were sent to the concerned authorities alongwith appropriate directions from the 'SC/ST Cell' for re-dressal. All 34 cases stand resolved.

[English]

Constitution of Telecom. and Postal Advisory Committees

6877. SHRI MANORANJAN BHAKTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Telecommunications and Postal Advisory Committees for the Union Territory of Andaman and Nicobar Islands have been constituted; and

(b) if not, the time by which such Committees are likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS(SHRI RAJESH PILOT): (a) and (b). Whereas the Postal Advisory Committee for this Union Territory is already constituted, the Telephone Advisory Committee is in the process of being constituted.

Investigation of case by Central Bureau of Investigation

6878. SHRI V. SHREENIVASA PRASAD:
SHRI RAJVEER SINGH:
SHRI RAJENDRA AGNIHOTRI:
SHRI DATTATRAYA BANDARU:
SHRI SUDARSAN RAYCHAUDHURI:
DR. RAM CHANDRA DOME:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Bureau of Investigation is yet to complete the investigation in respect of the case R.C. no. 37(A).89 DLI registered over two years ago;

(b) if so, the details thereof alongwith the reasons for the delay; and

(c) the steps taken to expedite it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information is being collected and will be laid on the Table of the House.

Scheme for Development of Agriculture in Orissa

6879. SHRI GOPI NATH GAJAPATHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Orissa State Agro Industries Corporation has submitted any scheme for agricultural development in the State to NABARD for clearance;

(b) if so, the details thereof; and

(c) the steps taken for early clearance of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c). Question do not arise.

Gujarat Public Works Contracts Disputes Arbitration Tribunal Ordinance

6880. SHRI SHANKERSINH VAGHELA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Gujarat public works Contracts Disputes Arbitration Tribunal Ordinances is pending with the Union Government; and

(b) if so, the reasons for the delay in according clearance to the said Ordinance and the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). No, Sir. The previous instructions of the president for the promulgation of the Gujarat Public Works Contracts Disputes Arbitration Tribunal Ordinance, 1989 have been conveyed to the State Government on 4.9.1991.

Andaman and Nicobar Islands (Municipal Board) Regulations 1957

6881. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any proposal for amendment of the Andaman and Nicobar Islands (Municipal Board) Regulations 1957 has been forwarded by the Andaman and Nicobar Islands Administration to the Union Government; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). In 1989, the Andaman and Nicobar administration sent a proposal to the Ministry of Urban Development to amend the Andaman and Nicobar Islands (Municipal Board) Regulations, 1957 thereby increasing the number of members of the Municipal Board, increasing the term of the Municipal Board, providing for direct elections for the Chairman of the Municipal Board, increasing the term of office of the Chairman of the Board and to lower the age of voters from 21 years to 18 years.

Necessary amendments to lower the age of voters from 21 years to 18 years have been carried out.

Pollution due to Release of Effluents by Hindustan Zinc Limited

6882. SHRI M.V.V. S. MURTHI: SHRI SOBHANADREESWARA RAO VADDE:

Will the Minister of MINES be pleased to state:

(a) whether the effluents released by the Hindustan Zinc Limited (HZL) in Visakhapatnam is causing air and water pollution;

(b) if so, the remedial steps taken by the HZL in this regard; and